

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2782
ANSWERED ON:10.05.2006
INSPECTION OF MEDICAL COLLEGES
Vallabbhaneni Shri Balashowry

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Medical Council of India(MCI) inspected any medical colleges during the last five years;
- (b) if so, the details of the irregularities detected; and
- (c) the action taken by the Government against such medical colleges, State-wise?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a)to(c): The Medical Council of India conducted various inspections during the last five years under the provisions of Section 10 (A) of Indian Medical Council Act, 1956 for the purpose of making its recommendations to the Central Government for establishment of new Medical college, increase in intake capacity, for starting higher courses of study and wherever necessary for renewal of permission. In addition, the Council also conducts inspections under Section 19 of the Act of recognized medical colleges included in the First Schedule to the Act for ensuring maintenance of standards. Wherever the irregularities in term availability of facilities are reported by the Council, the same is processed as per the provisions of the Act.